

## PFRDA response to the Pre-bid Queries – Tender for providing Security Services at PFRDA

S.NO	REF. CLAUSE NO.	PAGE NO. OF THE TENDER DOCUMENT	CONTENT OF RFP REQUIRING CLARIFICATION	POINTS OF CLARIFICATION REQUIRED	PFRDA RESPONSE
1	Clause -06 of SECTION-III Eligibility Criteria and Documents to be submitted	7	(i) Bank certificate certifying that the bidder has a bank account for the last three years. (ii). Latest 3 months bank statement shall be submitted in hard copy.	In the first clause bank statement of the last 03 months is sought, whereas in the next clause bank statement for the last 03 years, which one is correct please clarify.	Please refer corrigendum dated :- 23.05.2022 issued by PFRDA
	BIDDER DETAILS FORM Tender for Providing Security Services to PFRDA	26	Banker of the Security Service Provider (Attach certified copy of statement of A/c for the last Three years)		
2	PRICE BID	31	Price Bid Table	you have asked the price of 01 Person Per Month for Security Guards and Supervisor as well but no column is there for a total amount of 08 persons as Grand Total. At the bottom of it one column is there as Grand Total. Does this Grand Total mean,	Please refer price bid table of RFP

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				Price of all the 09 people or a single person kindly clarify.	
3	Price bid point 4	31	Bid Security/Earnest Money Deposit (EMD)	you have asked, Service Charges cannot be "NIL" or "Zero", does this include "Zero" or all of its derivatives, such as 0.01 to 0.99 etc. Kindly clarify whether we can opt numerical after "Zero" and up to what no. or extent. In this regard, it may please be noted that the "GEM", the Government 'e' Marketplace is accepting the Service Charges up to 0.85% not less than this.	The Footnotes mentioned under the price bid format (Page 31) of RFP document may be referred.
4	SECTION VII BIDDER DETAILS FORM Point 12	27	BIDDER DETAILS FORM	where you have asked Balance Sheet for FY 2021-22, it may please be noted that, Balance Sheets are being prepared in the month of Apr-May, most of the companies go for it in the month of May only, after settling all the Credit & Debits in Apr as on 31 March. We're under process. It may or may not complete as on 31 May 2022. Therefore, we request you to kindly relax this clause for all. In this regard please refer to previous year Govt. notifications where Govt. has extended the last date for audit reports & balance	Please refer corrigendum dated :- 23.05.2022 issued by PFRDA

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				sheets up to 28 Feb 2022, for the FY: 2020-21	
5	SECTION VI TERMS AND CONDITIONS	19	The PFRDA, at present, has requirement of 8 nos. of Security Guards and One Security Supervisor. The requirement of the PFRDA may further increase or decrease marginally, during the period of initial contract also and the successful bidder, awarded the contract, would have to provide additional Security staff, if required on the same terms and conditions.	Kindly confirm This mentioned required manpower is with Reliever are without reliever	1. The Security Guard on duty shall not leave the premises until his reliever reports for duty.
6	SECTION VI TERMS AND CONDITIONS	19	The security agency shall employ about 10% manpower from the category of Ex-servicemen not above 50 years. The security agency shall provide satisfactory proof of Ex-Servicemen status of the Security Guards before their deployment. The security agency shall not employ any person below the age of 18 yrs. and above the age of 50 years. Employment of child labour will lead to the termination of the contract.	As per the tender document condition we have to give one supervisor Ex-Serviceman category but normally Ex-Serviceman will not available for this rate. So, our request to department can change this clause.	Please refer point 07 of Section VI of term and condition.
7	Not Mentioned	Not Mentioned	Not referred by the bidder	The Existing Guards can change are is there is any condition that we have to retain the same guards	Please refer RFP

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